

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 67/ 2009-14
NEW DELHI: the May 25, 2010

Subject: Amendment in Appendix 13, Appendix 22 C and Appendix 27.

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Volume 1).

2.1 The entries in Appendix 13 shall be substituted by the following:

“Agencies/Funds notified by the Government of India, Ministry of Finance, Deptt. of Economic Affairs vide their Public Notice No.1(FT)/DEA/2010 dated 5th May, 2010 for the purpose of Deemed Export benefits:-

1. International Bank of Reconstruction and Development (IBRD) and International Development Association (IDA)
2. International Fund for Agricultural Development (IFAD)
3. Asian Development Bank (ADB)
4. Organization of Petroleum Exporting Countries (OPEC) Fund
5. Yen credit channelised through Japan International Cooperation Agency (JICA). [Development component only].
6. Swedish International Development Agency (SIDA)

2.2.1 Paragraph (e) of Form 1-A and Para 2 (e) of Form I-B of Appendix 22C, as amended vide Public Notice 39 dated 8th February 2010, shall be substituted as under :

- “(e) (i) The supply of goods under the contract made to power project in India is under the procedure of international competitive bidding in accordance with the provisions of Paragraph 8.2(g) and 8.4.4 (iv) of the Policy, and the import content of the order is Rs.(Figures and words.....)
- (ii) That supply of goods under the contract made to mega power project in India is under the procedure of ICB or requisite quantum of power has been tied up through tariff based competitive bidding or project has been awarded through tariff based competitive bidding in accordance with the provisions of paragraph 8.2 and 8.4.4(iv) of FTP, and the import content of the order is Rs.....(Figures and words).”

2.3 Paragraph (e) of Appendix 27, as amended vide Public Notice 39 dated 8th February 2010, shall be substituted by the following:

- “(e) (i) That supply of the goods under the contract to be made to power project in India is under the procedure of international competitive bidding in accordance with the provisions of paragraph 8.2(g) and 8.4.4 (iv) of the Policy and that the import content of the order is Rs. (figures and words.....).

- (ii) That supply of goods under the contract made to mega power project in India is under the procedure of ICB or requisite quantum of power has been tied up through tariff based competitive bidding or project has been awarded through tariff based competitive bidding in accordance with the provisions of paragraph 8.2 and 8.4.4(iv) of FTP, and the import content of the order is Rs.....(Figures and words).”
This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-officio Special Secretary to the Government of India

(F.No. 01/92/180/ 162/AM08/PC 6)